

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3170 of 2020

Vikram Yadav Petitioner
.....
-V e r s u s-
The State of Jharkhand Opposite Party
.....

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

.....
For the Petitioner : Md. Imtiaz Khan, Advocate
For the State : A.P.P
.....

02/09.09.2020 Heard learned counsel for the parties through V.C.

As prayed by Learned counsel for the petitioner, the defects as pointed out by the office is ignored for the time being.

The instant application has been preferred for grant of anticipatory bail to the petitioner, who is apprehending his arrest in connection with Patratu (Barkakana) P.S. Case No.317/2019, registered for the offence under Sections 272/233 of the Indian Penal Code and Section 47(A) of the Excise Act, pending in the court of learned Chief Judicial Magistrate, Ramgarh.

Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case and he has committed no offence as alleged against him. He further submits that there is no criminal antecedent against this petitioner and above all nothing was found from the house of this petitioner, as such leniency should be shown to the petitioner.

Learned counsel for the State opposed the prayer for anticipatory bail.

Taking into consideration the overall circumstances, I am inclined to allow this application. The petitioner, named above, is directed to surrender in the court below within four weeks from today and in the event of his arrest/surrender, the court below is directed to enlarge him on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Ramgarh, in connection with Patratu (Barkakana) P.S. Case no. 317/2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Deepak Roshan, J.)